

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2187/2018

(Arising out of impugned final judgment and order dated 15-12-2017 in WP(C) No. 3431/2017 passed by the High Court Of Chhatisgarh At Bilaspur)

TERUMO PENPOL PVT. LTD.

Petitioner(s)

VERSUS

CHHATTISGARH MEDICAL SERVICES CORPORATION LTD. & ANR. Respondent(s)

Date : 27-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE DEEPAK GUPTAFor Petitioner(s) Mr. K. Ramesh, Adv.
Mr. Kumar Gaurav, Adv.
Ms. Swarupama Chaturvedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Post after ensuing summer vacation, as prayed.

(MAHABIR SINGH)
COURT MASTER(SUMAN JAIN)
BRANCH OFFICER